

**State Vs. Sunil**  
**FIR No. 408/20**  
**Under Section : 376/377/313/506 IPC**  
**Police Station : Mundka**

11.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Prosecutrix in person.  
Shri Pardeep Dalal, Ld. Counsel for the prosecutrix.  
Shri Phool Kumar Singhania, Ld. Counsel for the applicant.

Vakalatnama on behalf of prosecutrix filed. Be taken on record.

This is an application for grant of bail to applicant/accused Sunil stating that he has been falsely implicated in the present case and is in judicial custody since 17.08.2020. It is stated that prosecutrix, who is a widow and is 44-45 years of age has got the present FIR lodged against the applicant with oblique motive just to pressurize the applicant. It is further stated that applicant is 24 years old and his parents are suffering various old age ailments and applicant/accused has to take care of them. Further, since the investigation qua the applicant is complete, he may be released on bail.

Reply filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the applicant are quite grave and he may threaten the prosecutrix, if released on bail.

Prosecutrix is present in the court alongwith her counsel.




On being asked, prosecutrix submits that she does not wish to oppose the bail application. Even, Ld. Counsel for prosecutrix has no objection, if applicant/accused is granted bail. However, he submits that her age is around 30 years.

Separate statement of prosecutrix regarding her no objection to the grant of bail to applicant/accused, has been recorded today.

Keeping in view the fact that prosecutrix has no objection to grant of bail to applicant/accused, I deem it fit to grant him bail. **Accordingly, applicant Sunil is admitted to regular bail subject to his furnishing of personal bond of Rs. 20,000/- with one surety of the like amount to the satisfaction of Duty Magistrate (West).**

Application stands disposed off accordingly.

Copy of this order be sent to the Jail Superintendent concerned.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
04 West District, THC Delhi  
11.09.2020

**Bail Application no.1982**  
**State Vs. Rajat Verma**  
**FIR No. 506/2020**  
**Under Section : 376/354/354(B)/451/341/380/506/509/34 IPC**  
**Police Station : Hari Nagar**

11.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

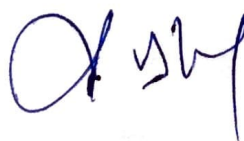
W/SI Babita.

Complainant in person.

Shri Ajay Verma, Ld. Counsel for the applicant through video-conferencing (CISCO Webex).

This is an application for grant of anticipatory bail to applicant/accused Rajat stating that registration of the instant FIR against the applicant is based entirely on false and fabricated story of prosecutrix. It is stated that on the alleged time of incident, applicant was not present at the place of incident. It is also stated that applicant has apprehension of arrest and therefore, he may be granted anticipatory bail. It is submitted by the applicant's counsel that the complainant is the tenant of one of the accused KVSN Raju and there is also a dispute relating to tenancy between them. He also submitted that the complainant is a habitual complaint maker and has number of cases against her also.

Complainant is present in the court and submitted that applicant is involved in many cases and there are several complaints against him. She has



filed copies of around eleven complaint/ FIRs against the applicant opposing his anticipatory bail.

On enquiry, it is submitted by the Investigating Officer that she has been recently handed over the investigation of this case and all accused have joined the investigation. She is posted in PS Rajouri Garden whereas the case is of PS Hari Nagar. She has stated that she has just started the investigation of this case.


The investigation is at initial stage and the investigating officer has not disclosed her intention to arrest the accused as of now. Considering the nature of allegations against the applicant, it is feasible to dispose off this anticipatory bail application with the direction that if during investigation sufficient grounds emerge to arrest the applicant, he may be given a notice to that effect.

In these circumstances, in case the need of arrest of the present applicant arises, Investigating Officer is directed to give seven days' notice before proceeding to arrest the applicant for the purpose of investigation.

Applicant is directed to join the investigation as and when called by the Investigating Officer, as per law.

Application stands disposed off.

Copy of order be give Dasti and be also sent to the Investigating Officer for information.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**  
**11.09.2020**

**State Vs. Sanjay**  
**FIR No. 656/20**  
**Under Section : 376/506 IPC**  
**Police Station : Ranhola**

11.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Prosecutrix in person with counsel Shri Anil Devilal.

Shri Jitender Kumar Kalson, Ld. Counsel for applicant/accused.

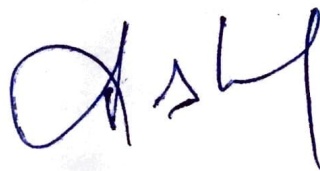
Vakalatnama filed by Ld. Counsel for complainant. Be taken on record.

This is an application for grant of interim bail to applicant/accused on the ground that he has been falsely implicated in the present case and is in judicial custody since 23.06.2020. It is stated that the relationship between the prosecutrix and the applicant was consensual relationship for four year and the present FIR was got registered by the prosecutrix against the applicant for extortion of money. It is further stated that there is no evidence against the applicant. It is prayed that applicant/accused be released on bail.

Reply filed.

Ld. Additional Public Prosecutor has vehemently opposed the bail application stating that the allegations against the applicant/accused are quite grave.

Prosecutrix is also present in the court and has stated that applicant may not be released on bail.



As per reply, the present FIR was registered against the applicant/accused on the complaint of prosecutrix who alleged that applicant/accused raped her on 29.09.2016 after giving her intoxication. She also alleged that thereafter applicant / accused started blackmailing her and forcibly raped her several times.

Perusal of record shows that earlier bail application accused / applicant was dismissed on 10.08.2020 and since then no new ground has emerged on record.

Keeping in view the fact that the allegations against the applicant are serious in nature due to which he was not granted bail on earlier occasion also and the trial is at initial stage, I do not deem it fit to grant bail to applicant, at this stage. Accordingly, the bail application of applicant/accused Sanjay stands dismissed.

Application stands disposed off accordingly.

Copy of order be given Dasti.



**(SAMAR VISHAL)**

**Addl. Sessions Judge-08  
04 West District, THC Delhi**

**11.09.2020**

**State Vs. Kallu**  
**FIR No. 0384/2019**  
**Under Section : 363/376 IPC**  
**& Sec. 6 POSCO Act**  
**Police Station : Mundka**

11.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Ld. Arvind Kumar, Ld. Counsel for the applicant.

This is an application for correction in the name of accused in bail order dated 09.09.2020 stating that inadvertently the name of accused/applicant has been typed as 'Kalu' instead of 'Kallu'.


Ld. Counsel has also submitted that there is also omission of Section 6 of POSCO Act in the said bail order.

I have gone through the bail order dated 09.09.2020.

In view of the submissions, the application is allowed and bail order dated 09.09.2020 stands modified to the extent that name of accused/applicant mentioned in bail order be read as "Kallu" instead of 'Kalu'. Further, the sections be read as "363/376 IPC & Section 6 POSCO Act".

Application stands disposed off accordingly.

Copy of order be sent to the Jail Superintendent for information.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**  
**11.09.2020**

**State Vs. Sohan Sharma**  
**FIR No. 63/20**  
**Under Section : 354/376/506 IPC**  
**Police Station : Ranhola**

11.09.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).


Shri Sanjay Kumar, Ld. Counsel for the applicant through video-conferencing (CISCO Webex).

This is an application for grant of bail to applicant/accused Sohan Sharma.

Reply filed.

For disposal of the bail application, chargesheet is required.

Let chargesheet of the case be called from the concerned court for  
14.09.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**  
**11.09.2020**



**Bail Applicant no.1807  
State Vs. Mohd. Sakib  
FIR No. 690/20  
Under Section : 498A/304B/34 IPC  
Police Station : Nihal Vihar**

11.09.2020


**The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Nagender Singh, Ld. Counsel for the applicant/accused.

This is an application for grant of bail to applicant/accused Mohd. Sakib. Ld. Counsel for the applicant/accused requested for adjournment stating that today he is not ready for arguments on the bail application.

Accordingly, bail application be listed on 16.09.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**  
**11.09.2020**

FIR No. Unknown  
Police Station : Ranhola  
State vs Anjani Kumar Pandey

11.09.2020

Present :Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).  
Sh. Atul Dewan learned counsel for the applicant / accused.  
IO ASI Dharmender Rai is present.

As per the reply of investigating officer, earlier complaint received  
against the applicant and no FIR has been registered.

Learned counsel for applicant requested that copy of the said  
complaint be supplied to him. Issue notice to the SHO to file the  
complaint received against the applicant, on **15.09.2020**.



**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**

**11.09.2020**

**FIR No. 320/2020**  
**Police Station : Kirti Nagar**  
**Under section : 342/376/506 IPC**  
**State vs Deepak**

11.09.2020

Present : Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).  
Ms. Sujata Sharma Learned counsel for the applicant /  
accused.


This is the third application for grant of bail to the applicant /  
accused Deepak.

Reply to the bail application received from the investigating officer.

It is submitted by learned counsel for accused/applicant that she  
does not want to press the bail application and wants to withdraw the  
same.

In view of submission, the bail application of accused is  
dismissed as withdrawn.

Anticipatory bail application stands disposed off accordingly.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**11.09.2020**

**FIR No. 827/2020**  
**Police Station : Ranhola**  
**Under section : 323/341/325/354/354A/506/509/34 IPC**  
**State vs Manvir Lakra**

11.09.2020


Present : Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State through video-conferencing (CISCO Webex).  
Sh. Mahesh Kumar Patel Learned counsel for the applicant /  
accused.  
Sh. S.P. Yadav, learned counsel for complainant.

This is an application for grant of anticipatory bail to the applicant  
/ accused Manvir Lakra.

Reply to the bail application received from the investigating  
officer.

Part arguments heard on the bail application.

Put up for remaining arguments on **14.09.2020**.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**11.09.2020**